

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 449/MP/2019

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulations 14 and 16 of Central Electricity Regulatory Commission (Terms and Conditions of Recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 challenging the non-grant of REC Certificate.

Petitioner : Suryakant Gupta
Proprietor of Rajaram Maize Products Solar Power Division.

Respondent : National Load Despatch Centre (NLDC)

Date of Hearing : 18.6.2020

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member

Parties present : Shri Arjun Aggarwal, Advocate appearing on behalf of Shri Suryakant Gupta
Ms. Abiha Zaidi, Advocate, NLDC
Shri Ashok Rajan, NLDC
Shri Kailash Saini, NLDC

Record of Proceedings

The matter was listed for hearing through video conferencing.

2. At the outset, learned counsel for the Petitioner requested to adjourn the matter due to non-availability of the arguing counsel. Learned counsel for the Respondent, NLDC did not object to the same. Accordingly, the Commission adjourned the matter.
3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**

